

ITEM NO.7

COURT NO.16

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11315/2023

(Arising out of impugned final judgment and order dated 18-07-2023 in CRLOP No. 20711/2018 passed by the High Court Of Judicature At Madras)

THE DIRECTOR OF VIGILANCE AND ANTI-CORRUPTION

Petitioner(s)

VERSUS

EDAPPADI PALANISWAMY & ANR.

Respondent(s)

(IA No.181665/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 29-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. Dushyant Dave, Sr. Adv.
Mr. Amit Anand Tiwari, A.A.G.
Mr. D.kumanan, AOR
Mr. Sheikh F. Kalia, Adv.
Mrs. Deepa. S, Adv.
Mr. Devyani Anand, Adv.
Mr. Tanya Gupta, Adv.

For Respondent(s)

Mr. C A Sundaram, Sr. Adv.
Mr. K Gowtham Kumar, Adv.
Ms. Rohini Musa, Adv.
Mr. Vishwaditya Sharma, Adv.
Mr. Balaji Srinivasan, AORUPON hearing the counsel the Court made the following
O R D E R

1. Mr. Dushyant Dave, learned Senior counsel appearing for the petitioner states that he has already moved an application before the Registrar(Listing) for placing this matter before the Bench presided over by Hon'ble Mr. Justice Aniruddha Bose.

2. Mr. C.A. Sundaram, learned Senior counsel appearing for the respondents, on the other hand, has objected by submitting that no substantive hearing had taken place before the said Bench.

3. In view of the above, the matter be placed before the appropriate Bench after obtaining necessary approval of Hon'ble the Chief Justice of India, if required.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)